

HIGH COURT OF KARNATAKA, BENGALURU

November 12, 2020

MODIFICATION IN THE STANDARD OPERATING PROCEDURE FOR THE HIGH COURT OF KARNATAKA WITH EFFECT FROM NOVEMBER 17, 2020

- a) At the principal seat at Bengaluru and the Benches at Dharwad and Kalaburagi, all cases will be heard by video conferencing/physical hearing. The practice of communicating the meeting ID and the password in all the cases listed on the cause lists to the members of the Bar and the parties-in-person shall continue.
- b) However, the parties-in-person will not be allowed to appear in the High Court in person and their presence shall be permitted only through video conferencing.
- c) At the principal seat at Bengaluru and the Benches at Dharwad and Kalaburagi, the practice of filing of cases only on seeking prior appointment shall be discontinued. Now, the members of the Bar can file cases/affidavit/statement of objections etc., without seeking prior appointment. At the Dharwad Bench, filing and rectification of office objections will continue at the same place where it is being done at present. At the Kalaburagi Bench, the designated area for rectification of office objections in the basement will continue. However, filing shall be permitted at the counters available in the main lobby. At the Benches at Dharwad and Kalaburagi, the parties-in-person shall

not be allowed entry for the purpose of filing of cases without seeking prior appointment as per the existing Standard Operating Procedures. They shall be given entry in the complexes for filing only on showing appointment at the entry point. However, at the principal seat at Bengaluru, the parties-in-person can directly file cases without seeking prior appointment.

- d) At the principal seat at Bengaluru, all filing counters shall be shifted to both sides of Gate No 5 and the filing shall be allowed only at the said counters. Therefore, for the purpose of filing of matters, entry of the Advocates and/or their Clerks shall not be allowed inside the complex, including through Gate No 5. Even the parties-in-person shall file matters at the same counters.
- e) At the principal seat at Bengaluru and the Benches at Dharwad and Kalaburagi, filing counters shall be kept open from 10.30 am to 1.30 pm and 2.30 pm to 4.00 pm on all working days. On working Saturdays, counters will remain open from 10.30 am to 1.30 pm.
- f) The practice followed as per the existing Standard Operating Procedure for allowing rectification of office objections only on obtaining prior appointment shall continue. The facility for rectification of office objection shall be provided at the places which are already designated under the existing Standard Operating Procedure. The rectification of office objections shall

be allowed from 11.00 am to 1.30 pm and 2.45 pm to 4.00 pm on all working days. On working Saturdays, the facility will be available from 11.00 am to 1.30 pm. Correspondingly, the number of appointments granted for rectification of office objections shall be increased.

- g) Entry of litigants and the parties-in-person in the Court complexes shall remain prohibited, unless there are specific orders passed by Courts allowing entry of litigants for a particular day. As noted earlier, the parties-in-person shall not be allowed to appear physically for the purpose of hearing of their matters and they shall appear only through video conferencing. Only those Advocates who have cases listed on the cause lists and only those Advocates/Advocates' Clerks who have an appointment for rectification of office objections shall be allowed entry into the Court complex at the principal seat at Bengaluru.
- h) At the principal seat as well as at the Benches, all the Benches will sit during normal Court working hours starting from 10.30 am. They will take up the judicial work as per the roster issued under the orders of the Hon'ble the Chief Justice. However, the Court sessions shall be into following segments.

FORENOON SESSION:

I Session from 10.30 am to 11.30 am;

II Session from 11.40 am to 12.40 pm;

III Session from 12.45 pm to 1.30 pm;

AFTERNOON SESSION:

IV Session from 2.30 pm to 3.30 pm;

V Session from 3.45 pm to 4.45 pm;

For Sessions I to III, a maximum of 40 cases shall be listed, which shall be split into the three segments. For Sessions IV and V, a maximum of 25 cases shall be listed splitting into the two segments.

- i) The memo for posting shall be sent only by e-mail as per the existing Standard Operating Procedure. Memos filed by any other mode shall not be entertained by the Registry. Memo shall be, as far as possible, in the form appended hereto.
- j) For their own safety and for the safety of the staff members, the members of the Bar shall refrain from entering the offices of the Court. They can address their grievances by sending email to Registrar (Judicial) or Additional Registrar (Judicial), as the case may be. The members of the bar shall ensure that in Court Halls they maintain distance of six feet from their colleagues and the Court staff. The only reason for these restraints is to ensure that functioning of the Courts does not contribute to the spread of COVID-19.

The above changes shall be purely on experimental basis, subject to further changes which may be made from time to time. Subject to above

modifications, the existing Standard Operating Procedure will continue to operate.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-

**(RAJENDRA BADAMIKAR)
REGISTRAR GENERAL**

IN THE HIGH COURT OF KARNATAKA
AT BENGALURU/DHARWAD/KALABURAGI

MEMO FOR POSTING

FR No. :
Case No. :
Classification :
Petitioner/Appellant :
Respondent :
Single Bench/
Division Bench :
Roster Judge/s :
Fresh or Old :
Category : Orders/I.A./Prl. Hearing/
B-Group
Whether the case is listed on any
of the advance lists :
Date of the impugned order :
Memo, if any filed earlier. : Yes/No
If yes, mention the date and
state whether it was rejected
Urgency
(To be explained in not more :
than 5 lines)
Requested Dates for listing :

Place:
Date:

Advocate for _____
Party-in-person